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Dated: 3.12.93

Shri K.S. Kalapurna Counsel
for the applicant. Shri R.K. Shetty,
Counsel for the respondent.

The applicant has
no case as he has not exhausted
all the remedies available to
him in regard to allotment of
quarter. The applicant ~~was~~ was
informed under order dt. 16.9.93
that the allotment of quarter
cannot be made to him. No
special grounds has been made
that he has to be given out-
of turn allotment. There is no
irregularities on the part of the
higher authorities in the department
where he is serving. Application
is rejected.

Recd
3/12

N.K. Verma
(N.K. Verma)
M(A)

order/Judgement despatched
to applicant/Respondent(s)
on 31/12/93

10/1/94